

DIVISION BENCH  
COURT - II

**P-107**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/136(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10<sup>TH</sup> JULY 2024**

IN THE MATTER OF	INDIAN BANK VS MR. SAMAR DUTTA PERSONAL GUARANTOR OF M/S SHRESTHA COLOUR WORLD PVT. LTD
UNDER SECTION	SECTION 95(1)

**Appearance (via video conferencing/physically)**

Mr. Santosh Kr. Ray, Adv. ] For the Financial Creditor  
Ms. Rituparna Sanyal, Adv. ]  
Ms. Zeba Khan, Adv. ]  
Ms. Muskan Saha, Adv. ]

**ORDER**

1. Ld. Counsel appearing on behalf of the Financial Creditor present.
2. Let the Financial Creditor as well as the Personal Guarantor are directed to cooperate with the Resolution Professional to allow her to prepare report in terms of Section 99.
3. Let the Report at the earliest be filed preferrably within a periof of two weeks'.
4. Ld. Resolution Professional is directed to share his report with the Financial Creditor as well as the Personal Guarantor.
5. Personal Guarantor may raise his objection if any, by ten days' after receiving the copy of the report.
6. List the matter for further consideration on **26.08.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**